

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 788 of 2018

IN THE MATTER OF:

State Bank of India

....Appellant

Vs.

Jai Balaji Industries Ltd. & Ors.

....Respondents

Present:

**For Appellant: Mr. Robin Singh Sirohi, Advocate
Mr. Satendra K. Rai and Mr. Shashank Agarwal,
Advocates for Omkara**

**For Respondents: Ms. Richa Sandilya, Advocate on behalf of Mr. Chetan
Roy, Advocate for R-2.
Mr. Pankaj Jain, Advocate for R-4.**

ORDER

23.04.2019: Learned counsel for the Appellant Mr. Robin Singh Sirohi prays to withdraw the appeal as they have assigned the debt to M/s Omkara Assets Reconstruction Pvt. Ltd. Prayer is allowed.

The appeal stands disposed of as withdrawn. No costs.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

sa/gc